

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/RP/2018

Subject : Determination of transmission tariff for 400/220 kV Kankroli Sub-station: (+) 400 MVAR/(-) 300 MVAR SVC under "Static VAR Compensator (SVCs) in Northern Region.

Date of Hearing: 18.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 Ors

Parties present: Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Ved Prakash Rastogi, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Shri Divyanshu Bhatt, Advocate, PGCIL
Shri S.K. Venkatesh, PGCIL
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Abhay Kumar, PGCIL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the instant review petition is filed for review of order dated 21.6.2018 in Petition No. 241/TT/2016 wherein initial spares @ of 4% was allowed in terms of Regulation 13(d)(iv) of the 2014 Tariff Regulations for 400/220 kV Kankroli Sub-station: (+) 400 MVAR/(-) 300 MVAR SVC under "Static VAR Compensator (SVCs). It was contended that the instant asset is special compensator and it is not a Series Compensation Devices. He submitted that the instant asset are technically and functionally different and hence should have been categorised under the head "Transmission Sub-station (Brown Field)" and allowed initial spares @ of 6% as provided in Regulation 13(d)(iii) of the 2014 Tariff Regulations. Learned counsel for the Review Petitioner requested to allow initial spares @ of 6% as provided in Regulation 13(d)(iii) of the 2014 Tariff Regulations.



2. After hearing the Review Petitioner, the Commission reserved the order on admissibility of the review petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

